

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION No. 3405
TO BE ANSWERED ON 26.03.2018

Amendments in slum rehabilitation scheme in CRZ-II areas

3405. SHRI SAMBHAJI CHHATRAPATI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether any proposal was received from the Government of Maharashtra in 2011 regarding amendments in the Guidelines on Slum Rehabilitation Scheme in CRZ-II area requesting removal of the condition of 51 per cent to be retained by State Government;
- (b) if so, the details thereof;
- (c) the reasons for withholding the proposal which is a major reason for private entrepreneurs avoiding development of slums in CRZ areas, in view of the general policy of Government to encourage private players in infrastructure and housing sector; and
- (d) time-line set by Government to amend the guidelines accommodating the request of Maharashtra Government?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. MAHESH SHARMA)

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- (a) to (d) The Government of Maharashtra requested for removal of the condition of 51 per cent of the stake to be retained by State Government in respect of Slum Rehabilitation Scheme in CRZ-II areas in Mumbai, around 2014-2015. The matter has been examined by a Committee set up for review of CRZ regulation which has submitted its report. The recommendations have been examined and due consultations have also been held with various stakeholders, including State Government of Maharashtra. Amendment to the notification is subject to the outcome of due process in the matter and no specific time-line can be indicated.
